BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 177/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.02.2018

Name of the Company:

Manoharlal Santram Hiring Pvt. Ltd.

V/s.

Wind World India Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

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S.NO. NAME (CAPITAL LI	ETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. ARPIT SINGHU		ADVOCATE	Manoharlal	h Min
2. CHEYAN KAP	AOIA	ADVOCATE	M.MT T	
3. SAEHIN CHA		AD VOCATE	•	alanton
u. RASHIO BOAS			W 101 L	
u. Kishing Trive				Character of the second of the
6. Rahul Jain				Rahal Jain
7.				

ORDER

Learned Advocate Mr. Arpit Singhvi i/b Learned Advocate Mr. Sharvil Majmudar present for Operational Creditor/Petitioner. Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL